## CEMTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 21st day of July, 2003

HON BLE MR JUSTICE R.R.K. TRIVEDI, V.C. HON BLE MR D.R. TIWARI, MEMBER A

O.A.No. 797 of 2003

- H.C.B. Singh S/o R.P.Singh R/o Flat No. 117/Q/75, Indra Puri, Sharda Nagar, Kanpur.
- 2. A.P.Tiwari S/o Shri J.N.Tiwari R/o 282, Friends Colony,
  Harzindar Nagar, Kanpur..... Applicants.

  ( By Advocate : Shri A. Srivastava.)

## Versus

- 1. Union of India through Secretary, Ministry of Finance, New Delhi.
- 2. Chief Commissioner, Customs and Central Excise, 19-C, Tulsi Ganga Minor, Vidhan Sabha Marg, Lucknow.

(By Advocate : Shri R.C.Joshi)

## ORDER (ORAL) BY HON BLE MR. JUSTICE R.R.K.TRIVEDI, V.C.

By this application, filed under section 19 of Administrative Tribunal, Act, 1985, the applicants have challenged their transfer from Kanpur to Lucknow as Excise Inspectors. The order dated 08.7.2003 (Annexure A-I) is in respect of Applicant No. 2 whereas order dated 10.7.2003 (filed as Annexure A-I to the supplementary application) is with regard to applicant No. - I. Arising out of the same order dated 08-07-2003, O.A. was filed in this Tribunal by four applicants registered as O.A. No. 773 of 2003. After hearing counsel for the parties, O.A. has been disposed of finally by order dated 16-07-2003. In our opinion, this O.A. may also be decided by similar order, which reads as under: -

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"Therefore keeping in view the stand taken by the respondents themselves in cuch cases, this case is disposed of at admission stage itself by giving a direction to the respondents to consider the representations of the applicants within a period of one month from the date of receipt of a copy of this order and pass appropriate order thereon under intimation to the applicants. Till such time, applicant's representations are decided, the transfer orders against applicants shall be kept in abeyance.

2. This O.A. is also decided on the aforesaid direction already given by this Tribunal vide order dated 16.7.2003 in O.A. No.773/03.

No order as to costs.

A.M.

(v.c. f

Asthana/